

No. 1/09/2025-ICJS(WS-IV)
Government of India
Ministry of Home Affairs
Women Safety Division

Jaisalmer House, New Delhi
Dated: 18 September 2025

To,

All Chief Secretaries/ Advisor to Administrators,
States and Union Territories

Subject: Submission of Progress Report on Implementation of New Criminal Laws – reg.

Sir/Madam,

The undersigned is directed to refer to the ongoing implementation of the three New Criminal Laws, namely the *Bharatiya Nyaya Sanhita (BNS), 2023*, *Bharatiya Nagarik Suraksha Sanhita (BNSS), 2023*, and *Bharatiya Sakshya Adhinyam (BSA), 2023*, and to emphasize the importance of structured and regular reporting of progress by all States and Union Territories.

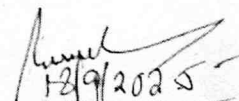
2. In this regard, a revised **Progress Report Template** has been finalized and is enclosed herewith. This updated template supersedes the earlier versions circulated in March 2025 and May 2025.

3. I am directed to request that the States and Union Territories may kindly furnish their bi-weekly progress reports in the revised format.

4. Further, the completed template may be forwarded to santosh5176@crpf.gov.in, with a copy to dig.trg@bprd.nic.in. The kind intervention of States/UTs is solicited to ensure timely and consistent submission of the reports.

Encl.: Sent through mail

Yours faithfully,


(Santosh Kumar)
Commandant

Women Safety Division (MHA)

Tel.: 011-23071083

Email-ID: santosh5176@crpf.gov.in

Copy to:

- i. ACS / PS Home of all States and Union Territories
- ii. DGPS, Respective of all States and Union Territories
- iii. DG, BPR&D, Mahipalpur, New Delhi
- iv. Director, NCRB, Mahipalpur, New Delhi
- v. Shri Shashi Kant Sharma, DDG, NIC, CGO Complex, New Delhi



Implementation of New Criminal Laws in all States/UTs

Progress Report

**<State Name>
<Date>**

Ministry of Home Affairs: गृह मंत्रालय



Notifications



- Details of the notifications/administrative orders/guidelines issued in compliance to the DO letter of the Union Home Secretary dated 25.07.2024 (*From 01.07.2024 to <date>*) –
- Copies of notifications uploaded on ICJS Dashboard (Yes / No) –

Table B – Total 22		Table C – Total 26		Table D – Total 17	
Issued	Pending	Issued	Pending	Issued	Pending

- List of pending notifications with target date of completion (*From 01.07.2024 to <date>*) –

Table B		Table C		Table D	
Pending Notification Details	Target Completion Date	Pending Notification Details	Target Completion Date	Pending Notification Details	Target Completion Date

- Notifications Not Required (If any and reasons thereof)
- Remarks (if any) –



Notifications



- Details of issuing of the notifications of Rules on e-Sakshya / e-Summons / Community Services as per the Union Home Secretary letter dated 06.03.2025
- Copies of notifications uploaded on ICJS Dashboard (Yes / No) –
- Estimated date of completion –
- Remarks (if any) –



Training and Capacity Building



- 100 % Capacity building of all the five pillars of the criminal justice system, i.e., Police, Prisons, Prosecutors, Forensic Experts and Judicial Officers (From 01.07.2024 to <date>) -

	Police	Gazetted Officers	Inspector	Sub-inspector	Asst. Sub-inspector	HC	Constable	Total
Training	Total Strength							
	Strength Trained							
	% Trained of Total							
	Estimated date of completion							
Refresher Courses	Total Strength							
	Strength Trained							
	% Trained of Total							
	Estimated date of completion							



Training and Capacity Building



- 100 % Capacity building of all the five pillars of the criminal justice system, i.e., Police, Prisons, Prosecutors, Forensic Experts and Judicial Officers (From 01.07.2024 to <date>)-

		Prisons	Prosecutors	Forensics	Judicial
Trainings	Total Strength				
	Strength Trained				
	% Trained of Total				
	Estimated date of completion				
Refresher Courses	Total Strength				
	Strength Trained				
	% Trained of Total				
	Estimated date of completion				

- Number of master trainers against each vertical -

Police	Prisons	Prosecutors	Forensics	Judicial

- Enrollment on iGOT Karmayogi –
- Courses Completed on iGOT –
- Remarks (if any) –



Establishment of Video Conferencing Facility



- At least in every Court room, Prisons, FSLs, Govt. Offices and Banks
- Draft Rules on VC (Nyay Shruti) Notification issued by Hon'ble High Court (Yes / No) –
- Notification issued for examination of witness by audio-video electronic means (Yes / No) –

	Court Rooms	Prisons	Forensic Science Labs	Govt. Offices	Banks	Hospitals	Other Designated Places
Total Number							
Total No. of Cubicles Proposed							
No. of Cubicles Established							
% Established of Target							
Estimated date of establishment completion							

- Remarks (if any) –

* Prisons - Attempts should be made to have cubicles equal to the number of Courts serving the Prison.



Zero-FIR / e-FIR



- Conversion of zero FIR/ e-FIR into FIR

- SOP for monitoring by senior officers (Yes/No) –

Time Period – From 01.07.2024 to <date>

Zero FIRs Received from Other States/UTs	Zero FIRs Registered with in States/UT	Total Zero FIRs	Zero FIRs Transferred within State	Zero FIRs Transferred outside State	Zero FIRs Converted to FIR	
					Received from other States/UTs	Registered/Transferred within State/UT
Number of FIRs registered where information received electronically (BNSS 173 (1) (ii))				Average number of days required for converting Zero FIR to Regular FIR		

- Cri-Mac Usage – (From 01.01.2024 to <date>)

PS Count	Number of logins (as per last PRAGATI Dashboard)	Number of alerts uploaded on portal (last month)	Number of Zero FIRs received from other States/UTs	Number of Zero FIRs Transferred outside State/UT

- Remarks (if any) –



FIR



Time Period – From 01.07.2024 to <date>

Parameters		Count	
		01-07-2024 to 31-12-2024	01.01.2025 till date
No. of FIRs Registered under NCL*			
Total Disposal (Chargesheet + Final Report) and % thereof*			
No. of Charge sheets Filed (and % of Total FIRs) under NCL*			
No. of Final Reports under NCL filed in Court*			
As per NCL	Number of FIRs in which Charge Sheet is required to be filed within 60 Days		
	Number of FIR and percentage in which Chargesheets were filed within 60 Days		
	Number of FIR and percentage in which Chargesheets were not filed within 60 Days		
	Number of FIRs in which Chargesheet is required to be filed within 90 Days		
	Number of FIR and percentage in which Chargesheets were filed within 90 Days		
	Number of FIR and percentage in which Chargesheets were not filed within 90 Days		

* Not to include cases registered under Minor Acts / Local and Special Laws



Monitoring of Organized Crime



- Issue of necessary guidelines assigning SPs the responsibility of monitoring below mentioned crimes (Yes/No) –

Head	No. of Cases
Mob Lynching [103 (2) BNS]	
Organized Crime [111 BNS]	
Terrorism [113 BNS]	

- Remarks (if any) –



Usage of ICT Applications of New Criminal Laws

- e-Sakshya – 100% registration of all investigating officers on the e-Sakshya app and their training, for uploading of audio-video recording on the app

- Total no. of IOs –

Time Period – From 01.01.2025 to <date>

Draft Model Rules Notified (Yes /No)	IOs Registered	IOs Trained	IOs Trained (in percentage)	Total FIRs registered	Total Sakshya IDs Created and Uploaded	Total Sakshya IDs linked to FIRs (No. and % of total FIRs)	Total FIRs in which no Sakshya IDs created or linked to FIR (No. and % of total FIRs)

- Remarks (if any) –



Usage of ICT Applications of New Criminal Laws

- e-Summons – 100% registration of all investigating officers on the e-Summons app and their training for last mile summons delivery

Draft Model Rules Notified (Yes /No)	Number of Courts using e-Summons & Total Number of Courts	Total Summons Generated	Summons sent directly by Courts electronically (No. and % of total)	Summons delivered by Police electronically (No. and % of total)	Summons delivered by Police physically (No. and % of total)

- Remarks (if any) –



Forensics



- Modernization of Forensic Science Laboratories
- Availability of adequate forensic mobile vans in each district, with at least two vans in larger districts (Yes / No) –
- Creation of additional posts of forensics and cyber forensics experts (Yes / No) –
- Guidelines issued for monitoring the visits of forensic teams by SP/ DySP (Yes/No) –
- Recruitment of Crime Scene Officers completed (Not yet started / In Progress / Completed) –
- MoU with NFSU (Yes/No) –



Forensics



Mobile Forensic Vans (MFV)			RR Amended (Yes/No) <i>(kindly Refer to DFSS DO No. 04(07)/2022 dated 01/09/2025 to All states)</i>	Upgrade of FSLs	
Target	Procured	Quality Inspection Completed (Yes/No)		Total No. of Labs	No. of Labs upgraded

- Estimated date of completion –
 - Procurement of MFV –
 - Recruitment –
 - Upgrade of Labs –
- Remarks (if any) –



Visits by Forensic Experts



- 100% visits to the scene of the crime in cases punishable with imprisonment for 7 years and above
- Number of PS notified under Section 176 (3) BNSS –
- Guidelines issued for monitoring the visits of forensic teams by SP/ DySP (Yes/No) –
- Establishment of Three-tier forensic team system for all cases requiring forensic examination (Yes/No) -

Time Period – From 01.07.2024 to <date>

Parameters	Count	
	01-07-2024 to 31-12-2024	01.01.2025 till date
Cases Registered with punishment of more than 7 years		
Cases in which Forensic expert's/Crime Scene Officer's visit was not required to collect evidence from the crime scene		
Cases in which Forensic expert's/Crime Scene Officer's visit was required to collect evidence from the crime scene		
Cases in which Forensic expert's/Crime Scene Officer's visited at the crime scene to collect evidence		
Percentage of Cases in which Forensic expert's/Crime Scene Officer's visited at the crime scene to collect evidence		
Personnels trained and certified as Crime Scene Officer by NFSU		

- Remarks (if any) –



Forensics



- On Board on e-Forensics / ICJS (Yes / No) –
- Forensic Labs separated from Police Department (Yes/No) –

As on <date>

Case Statistics				Manpower			
Brought Forward	Received	Examined	Pending	Sanctioned	Actual	Vacancy	Contractual Staff



Citizen Centric Provisions



- SMS/email service integrated with CCTNS (Yes/No) –
- SMS alerts sent to complainants (Yes/No) –

Time Period – From 01.07.2024 to <date>

No. of cases where property returned to complainant	No. of cases where property returned to complainant under Section 107 BNSS

- Any other such initiative taken by State/UT –
- Remarks (if any) –



CCTNS



- FIRs generated electronically and e-Signed on CCTNS (Yes/No) –
- e-Signed FIRs sent electronically to Courts (Yes / No) –
- Charge sheets generated electronically and e-Signed on CCTNS (Yes / No) –
- e-Signed Charge sheets sent electronically to Courts (Yes / No) –
- Photographs of Arrested/Missing Persons uploaded on CCTNS as percentage of total –
- CCTNS software patch implementation –

Total Patches	Patches Implemented	Estimated date of completion
23		

- Regular meetings with CPCs (Yes/No) –
- Disaster Recovery Centre established (Yes/No) –
- SMS service started (Yes / No) –



Other Analytical Tools



- NAFIS Usage –

Current Database size	Number of persons arrested last month	Fingerprints added last month	Chance Prints searches last month	Chance Print Hits up till now since launch of NAFIS

- ITSSO – (From 01.01.2024 to <date>)

Disposal Rate	Compliance Rate

- Remarks (if any) –



Infrastructure Upgrade



- Compliance with ICJS 2.0 parameters for procurement of hardware and placing minimum access bandwidth (in Mbps)
- Upgradation of network connectivity to 100 Mbps within two months

Total fund sanctioned by MHA	Total Fund Utilized by State/UT (Value and %)	Total No. of ICJS Sites	Hardware Procured for all ICJS Sites	
			Target	Procured

Status of Network Connectivity at all ICJS Sites							
Existing bandwidth in Police Stations						Upgradation Progress	
Bandwidth	Less than 10 MBPS	10-50 MBPS	50-100 MBPS	More than or equal to 100 MBPS	Total PS	Target as per State Plan	Upgraded
Number of PS							

- Remarks (if any) –



Prisons



- All prisons to deploy e-Prisons of NIC and ensure 100% data entry (Yes/No) –
- Total prisons in the State/UT –
- Number of prisons onboarded on e-Prisons –

Parameter	Count	
	01-07-2024 to 31-12-2024	01.01.2025 till date
Admission as per NCL		
Inmates in Prisons as per NCL (Total and in %)		
Compliance of Sections 472 BNSS (Total eligible and cases processed)		
Compliance of Sections 479 BNSS (Total eligible and cases processed)		
Automatic alert generated for above, in e-Prisons (Yes/No)		
Sensitization programmes conducted for Jail Superintendents (Yes/No)		

- Estimated date of completion –
- Remarks (if any) –



MedLEaPR



- Total no. of Govt. Hospitals in the State/UT –
- Onboarding of hospitals on MedLEaPR completed (Yes/No) –
- Integration of MedLEaPR with CCTNS completed (Yes/No) –
- Number of request sent to Hospital electronically –
- Reports sent from Hospital electronically within time-limit –

Onboarding of hospitals		Integration with CCTNS	
Target	Completed	No. of cases registered on MedLEaPR	No. of cases completed on MedLEaPR

- Remarks (if any) –



Prosecution



- Directorate of Prosecution at State & District level (u/s 20, BNSS) with separation of functions as envisaged in BNSS established (Yes/No) –
- Director of Prosecution appointed (Yes/No) –
- District level DoP posts created (Yes/No) –

DOP at State and District Notification Issued (Yes/No)	Total Personnel Posted	
	State Level	District Level

- Estimated date of completion –
- Full functional District & State level office of DoP –
- Prosecution & Opinion of judgement Separated and whether it is functional (Yes/No) –
- DOP should object to adjournments exceeding the prescribed two-adjournment limit under the new laws – Being followed (Yes/No) –
- Action Taken / Circular Issued (Yes/No) –
- No. of instances where more than two adjournments taken –
- Remarks (if any) –



Prosecution



- Proactive steps to pursue Trial in Absentia cases – Being followed (Yes/No) –

No. of Trial in Absentia Cases Pursued		
Applications	Of IPC	Of BNS
No. of Applications Filed		
Applications Permitted		
Applications Rejected		

- 100% onboarding on e-Prosecution –
- All districts onboarded on e-Prosecution (Yes / No) –
- Data on e-Prosecution –

Parameter	Count
Cases Handled	
Prosecutors onboarded	
Network Connectivity upgraded (Yes/No)	

- Remarks (if any) –



Courts



- Integration of e-Courts with ICJS
- Draft Model Rules on Video-conferencing notified by High Courts (Yes/No) –
- e-Signed Electronic FIRs consumed by e-Courts (Yes / No) –
- e-Signed Electronic Charge Sheets consumed by e-Courts (Yes / No) –

Parameter	Count
Cases registered in Courts under NCL (No.)	
Cases Completed (Conviction/Acquittal/Others) as per NCL	
Conviction as per NCL (No. and % of total completed)	
Conviction Rate	

- Estimated date of completion –
- Remarks (if any) –



ATN on the ROD of HHM-HCM Meeting (If Already Held)

Please elaborate on all points mentioned in the RoD even at the cost of repetition from earlier slides



Success Stories



- Details –



Any other issues



- Details –



Thank You